

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 50333 of 2019

[Arising out of Order-in-Appeal No. 58-ST/APPL-1/EAST/2018/2521 dated 14.11.2018 passed by the Commissioner (Appeals), Central Tax, Goods & Service Tax-I]

Paras Realtech Limited

Appellant

D-152, Main Road,
Surajmal Vihar, Delhi-110092.

VERSUS

**Commissioner (Appeal) of Central Tax,
Goods & Service Tax-I, New Delhi**

Respondent

Room No. 134, CR Building,
New Delhi.

Appearance

None – for the appellant.

Shri Ishwar Charan, Authorized Representative – for the
Respondent.

**CORAM : HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION : 02/12/2021

Final Order No. 52051/2021

Anil Choudhary

The appellant has settled the dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Department has also issued Form SVLDRS-IV dated 07 July, 2020. Accordingly, this appeal is disposed of in terms of settlement under the scheme.

(Dictated & pronounced in open Court)

**(Anil Choudhary)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

RM

